(18)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – I, CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20-01-20

PRESENT: **SHRI. R. VARADHARAJAN, MEMBER (JUDICIAL)**
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :

PETITION NUMBER : **IBA/735/2019**

NAME OF THE PETITIONER(S) : **VIMAL KUMAR SHARMA**

NAME OF THE RESPONDENT(S) : **B & M HOT BREADS PVT LTD**

UNDER SECTION : **9 RULE 6**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
		In Petitioner	
	CP Surana		
	PAWAN JUNEJA		
	N.P. Vijay Kumar	Counsel for CD	
	R. Pradeep		

ORDER

Pursuant to the joint memo of compromise dated 20.01.2020 as entered into between the parties and the same has been filed before this Tribunal in the instant Petition, Learned Counsel for the Petitioner seeks to withdraw this Petition. Taking into the consideration the said representation, as well as Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016, this Petition stands **dismissed as withdrawn. Files to records.**

-SD-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-
(R.VARADHARAJAN)
MEMBER (JUDICIAL)

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